

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Appeal No. 227/2017

IN THE MATTER OF:

Rajiv Kapur & Ors.

Vs

Registrar Of Companies & Ors.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 560(6) of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETR.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:-

For the Respondent

:- Mr. Anand M. Mishra, Adv. for R-3 & 4

For the Income Tax Deptt.

**: Ms. Lakshmi Gurung, Ms. Isha Kadian,
Standing Counsel**

ORDER

Mr. Rajiv Kapoor in person requests for and is granted a week's time to file rejoinder. Let rejoinder be filed within a week with a copy in advance to the Counsel opposite.

List for arguments on 26th February, 2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRAA)
MEMBER (TECHNICAL)